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Date: 24/08/2025

Fayiz (Minor) Vs Anvar Shajath K.A

Court: High Court Of Kerala

Date of Decision: Jan. 17, 2025

Acts Referred: Motor Vehicles Act, 1988 â€" Section 166

Hon'ble Judges: C.Pratheep Kumar, J

Bench: Single Bench

Advocate: Celine Joseph, Lal K.Joseph, Suresh Sukumar, Anzil Salim

Final Decision: Partly Allowed

Judgement

Head, Compens ation amount

PainÃ, Ã, andÃ, Ã, suffering

alreadyÃ, Ã, Ã, undergone and to be

suffered in future, Ã, Ã, mentalÃ, Ã, and

physical Ã, shock, hardhip,

inconvenience, Ã, Ã, and discomforts

Ã, etc.,

and loss of amenitiesÃ, inÃ, lifeÃ, on

account Ã, Ã, Ã, Ã, Ã, of permanent

disability", "Rs.3,00,000

Discomfort, inconvenienceÃ, Ã, Ã, and

lossÃ, ofÃ, earningsÃ, to theÃ, Ã,

parentsÃ, Ã, during the period of

hospitalization", "Rs.25,000

Medical Ã, Ã, and incidentalÃ, Ã,

expenses during the period of

hospitalizationÃ, Ã, Ã, Ã, for 58 days", "Rs.25,000

Future Ã, medical expenses Ã, for

correctionÃ, Ã, Ã, ofÃ, Ã, Ã, the mal

 $\tilde{A},$ union $\tilde{A},$ of fracture $\tilde{A},$ and

incidentalÃ, Ã, expenses for such

treatment", "Rs.25,000

Total,"Rs.3,75,000

Discomfort,Ã, inconvenience and loss of

earnings to the parentsÃ, duringÃ, theÃ, period

of hospitalization", "Rs.25,000

MedicalÃ, Ã, Ã, andÃ, Ã, Ã, incidental expenses

during the periodÃ, Ã, ofÃ, Ã, hospitalization for

58 days","Rs.22,500 +

Rs.1100+ Rs.1500+ Rs.1100 = 26200

FutureÃ, Ã, medicalÃ, Ã, expenses forÃ,

correctionÃ, ofÃ, theÃ, mal unionÃ, Ã, Ã,

ofÃ, Ã, Ã, fractureÃ, Ã, Ã, and incidentalÃ, Ã, Ã,

expensesÃ, Ã, Ã, for such treatment",Nil

Total,"Rs.1,51,200